

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 547 of 1991
T.A. No.

DATE OF DECISION 17-4-1991

Prakasan, K., EK Unnikrishnan Nair,
Joseph Sebastian & PM Joseph Applicant (s)

Mr MR Rajendran Nair Advocate for the Applicant (s)

Versus

Chief General Manager, Telecom, Trivandrum & 2 others Respondent (s)

Mr C Kochunni Nair, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. SP Mukerji, Vice Chairman

&

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *Y*
2. To be referred to the Reporter or not? *no*
3. Whether their Lordships wish to see the fair copy of the Judgement? *no*
4. To be circulated to all Benches of the Tribunal? *no*

JUDGEMENT

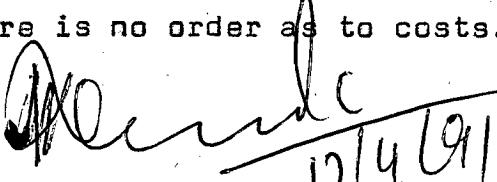
AV Haridasan, Judicial Member

The four applicants in this case who were taken as Reserve Trained Pool Technicians in the Department of Telecommunications in 1985 were absorbed on regular vacancies on various dates in the year 1987. Their grievance is that though they had not been regularly absorbed till 1987, they were regularly working and so they are entitled to have their regularisation preponed to 1985. They also claimed that they are entitled to other service benefits flowing out of such antedated regularisation. Claiming such benefits the applicants made representations to the first respondent on 23.3.1991 and they have filed this application praying that it may be declared

that the applicants are entitled to get benefits of their entire service commencing from the date of initial engagement as R.T.P. Technicians for the purpose of annual increments, bonus and other emoluments and also for reckoning the minimum service period for departmental examination, seniority and also for other reliefs. On our direction, Shri C Kochunni Nair, ACGSC took notice of the application. He submitted that the applicants have shown undue haste in rushing to this Tribunal without waiting for a reasonable time to get a reply to their representation. But he fairly conceded that the application can be admitted and disposed of with a direction to the respondents to dispose of the representation at Annexure-IV and similar representations submitted by the other applicants within a period of three months from the date of communication of this order.

2. In view of the submission made at the bar, we admit the application and dispose of the same with a direction to the first respondent to dispose of the representation at Annexure-IV dated 23.3.1991 made by the first applicant and also similar representations said to have been made by the other applicants on the same date in accordance with law, within a period of three months from the date of communication of this order.

There is no order as to costs.


(AV HARIDASAN)
JUDICIAL MEMBER

17-4-1991

trs


(SP MUKERJI)
VICE CHAIRMAN